

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 36**

**IA 2277/2024 IN C.P. (IB)/474(MB)2022**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 18.06.2024**

NAME OF THE PARTIES:    **SES      ENERGY      SERVICES      INDIA**  
**PRIVATELIMITED**

**IBC Under Sec 10 Sec 60(5)**

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**ORDER**

1. Adv. Rohit Gupta for the Applicant is present and Adv. M.S. Bhardwasj for the Respondent is also present.
2. Ld. Counsel for the GST Authority appear and seeks some time to file their reply. Time is granted.
3. Ld. Counsel for the Assignee also seeks further time to file reply. Last opportunity is granted to the Assignee to place on record their reply. Four weeks' time is granted.
4. List this matter on **22.07.2024** for further consideration.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**